

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2793/2024  
[Arising out of impugned final judgment and order dated 16-10-2023  
in CRLMC No. 6066/2019 passed by the High Court of Delhi at New  
Delhi]

PRASHANT

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI

Respondent(s)

(IA No. 42660/2024 - EXEMPTION FROM FILING O.T.)

Date : 20-11-2024 This matter was called on for pronouncement of  
judgment today.

For Petitioner(s) Dr. Sunil Kumar Agarwal, AOR  
Mr. Nikhil Tyagi, Adv.  
Mr. Atul Agarwal, Adv.  
Mr. Rakesh Kumar Khare, Adv.  
Ms. Kirti Sharma, Adv.  
Ms. Shreya Saurabh, Adv.

For Respondent(s) Mr. Vikramjeet Banerjee, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Ajay Kumar Prajapati, Adv.  
Mr. Ayush Anand, Adv.  
Mr. Annirudh Sharma Ii, Adv.  
Mr. Veer Vikrant Singh, Adv.

Hon'ble Mrs. Justice B.V. Nagarathna has pronounced  
the judgment of the Bench comprising Her Ladyship and  
Hon'ble Mr. Justice Nongmeikapam Kotiswar Singh.

Leave granted.

The appeal is allowed in terms of signed reportable  
judgment.

Pending application(s), if any, shall stand disposed  
of.

(RADHA SHARMA)  
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)  
COURT MASTER (NSH)

(Signed Reportable Judgment is placed on the file)